

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**

**(Division Bench)**

**Item No.-101**

IB-359/ND/2023

New IA/2269/2024

**IN THE MATTER OF:**

PNB Housing Finance Limited

**.....Applicant**

**Vs.**

Skyline Infratech Private Limited

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 09.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Taniya Bansal, Adv.

For the Respondent :

**ORDER**

**New IA/2269/2024:-**

This is an application filed by the Financial Creditor under Rule 11 of the NCLT Rules and Rule 8 of the Insolvency and Bankruptcy (Adjudicating Authority) Rules, 2016, seeking liberty to withdraw the Company Petition i.e. IB-359/ND/2023. Heard the Ld. Counsel on behalf of the Applicant who submitted that the matter has been settled with the Corporate Debtor and the loan account of the Corporate Debtor is closed and therefore sought liberty to withdraw the Section 7 petition. Liberty is granted to the Applicant to withdraw

the petition i.e. IB-359/ND/2023 and the **same is dismissed as withdrawn.**  
All papers be concerned to record room. With these observations, the present  
application i.e. New IA/2269/2024 is **disposed off.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**